

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2595
ANSWERED ON:08.12.2006
PROFESSION FROM RESIDENTIAL PROPERTIES
Singh Kunwar Rewati Raman

Will the Minister of URBAN DEVELOPMENT be pleased to state:

:

- (a) Whether the Government has allowed Lawyers, Doctors, Architects and Chartered Accountants to operate their profession from residential properties in Delhi; if so, the details in this regard ;
- (b) Whether the Government is considering to add more profession in this list; and
- (c) If so the details thereof ?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a) : In accordance with the Notification dated 7.9.06 regarding mixed use regulation, professional activities are permitted in residential premises in plotted development and group housing, subject to following conditions :-

- (i) Professional activity shall be permitted if carried out by the resident him/her self.
 - (ii) Professional activities shall mean those activities involving services based on professional skills namely Doctor, Lawyer, Architect, and Chartered Accountant.
 - (iii) Professional activity shall be permitted on any floor subject to maximum of 50% of the permissible or sanctioned FAR, whichever is less, of each dwelling unit.
 - (iv) In the case of plotted development with single dwelling unit, professional activity shall be permissible on any one floor only, but restricted to less than 50% of the permissible or sanctioned FAR, whichever is less on that plot.
- (b)&(c): Govt. has recently received the report of the Committee set up on 31.10.06 to look into the representations received from various quarters proposing changes in the mixed use regulations in respect of professional activities.